#### **BHUDEV SHARMA**

## DISTRICT JUDGE, BULANDSHAHR AND ANR.

OCTOBER 31, 2007

## [A.K. MATHUR AND MARKANDEY KATJU, JJ.]

Service Law—Reservation—For Physically handicapped persons—Selection—For Class III posts—2% posts reserved for physically handicapped—Single Physically handicapped person applied and appeared in recruitment test—Denied appointment—Held: The applicant was entitled to be appointed against the reserved post, being the only candidate.

30 posts were advertised for Class III Posts in Bulandshahr Judgeship in U.P., Appellant (a blind man) appeared in recruitment test, but was not selected. He filed Writ Petition. Single Judge of High Court directed his appointment, but the same was set aside by Division Bench of High Court. Hence the present appeal.

### Allowing the appeal, the Court

HELD: By G.O. dated 26.08.1993 U.P. Government has reserved 2% posts for physically handicapped persons for direct recruitment in all groups of Government services. The physically handicapped persons are those who are blind, deaf and dumb and otherwise handicapped. There were altogether 30 posts for which the selection was held. 2 per cent of 30 is 0.6. Since 0.6 is more than half it is rounded off and held that one out of the 30 posts is reserved for physically handicapped persons. Since there was no other physically handicapped person who applied, the appellant was entitled to the post reserved for physically handicapped persons. The appellant is already working on the post in view of the interim order of this Court. Hence he shall be regularized.

[Paras 3 and 5] [731-E, F, G; 732-A]

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# BHODE, SHARMA v. DISTRICT JUDGE, BULANDSHAHR 731 [MARKANDLY KAIJO, J.]

CIVIL APPELLATE JURISDICTION: Civil Appeal No. 6168 of A 2001.

From the final Judgment and Order dated 23.5,2001 of the High Court of Judicature at Allahabad in Special Appeal No. 445 of 2001.

Gaurav Jain and Abha Jain for the Appellant.

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Ashok K. Srivastava for the Respondent.

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The Judgment of the Court was delivered by

MARKANDEY KATJU, J. 1. This appeal has been filed against the impugned judgment of the Allahabad High Court dated 23.05.2001 in Special Appeal No. 445 of 2001. Heard learned counsel for the parties and perused the record.

- 2. The appellant is a blind man. He appeared in the recruitment test held in the year 1992 for selecting candidates for Class-III Posts in Bulandshahr Judgeship in U.P. However, he was not selected and hence he filed a writ petition which was allowed by a learned Single Judge of the Allahabad High Court by his judgment dated 25.09.1997. Against that judgment the State Government filed a letters patent appeal which has been allowed by the impugned judgment by the Division Bench. Hence E this appeal.
- 3. The appellant has relied on G.O. dated 26.08.1993 which is Annexure P-I to this appeal. That G.O. states that the U.P. Government has reserved 2 per cent posts for physically handicapped persons for direct recruitment in all groups of Government services. The physically handicapped persons are those who are blind, deaf and dumb and otherwise handicapped. There were altogether 30 posts for which the selection was held. 2 per cent of 30 is 0.6. Since 0.6 is more than half we round it off and hold that one out of the 30 posts is reserved for physically handicapped persons. Since there was no other physically handicapped person who applied, in our opinion, the appellant was entitled to the post reserved for physically handicapped persons.
  - 4. In this view of the matter, the appeal is allowed, the impugned

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- A judgment of the Division Bench is set aside and it is directed that the appellant be appointed on a Class-III Post in Bulandshahr Judgeship forthwith.
  - 5. We are informed that the appellant is already working on the post in view of the interim order of this Court. Hence he shall be regularized and allowed to continue working as a regular Class-III employee and shall be given all the consequential benefits.

K.K.T. Appeal allowed.

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